

ITEM NO.22

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).185/2022

SUCHETA DALAL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 06-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Prashant Bhushan, AOR
Mr. Anurag Tiwary, Adv.

For Respondent(s) Mr. N Venkataraman, A.S.G.
Mr. Shashank Bajpai, Adv.
Ms. Somiran Sharma, Adv.
Mr. Shetty Uday Kumar Sagar, Adv.
Mrs. A Deepa, Adv.
Mr. Digvijay Dam, Adv.
Mr. Raj Bahadur Yadav, AOR

Mr. Atul Sharma, Adv.
Mr. Abhinav Sharma, Adv.
Mr. Ashutosh Ranjan, Adv.
Mr. Alok Tripathi, AOR

Mr. N Venkataraman, A.S.G.
Mr. Shetty Uday Kumar Sagar, Adv.
Mr. Digvijay Dam, Adv.
Mr. Somiran Sharma, Adv.
Mr. Shashank Bajpai, Adv.
Mr. V C Bharathi, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 While the Ministry of Corporate Affairs has filed its counter affidavit, counsel for the Union of India submits that the Ministry of Finance may be granted some time to file its counter affidavit.

- 2 Counter affidavit be filed within three weeks.
- 3 List the Petition on 28 April 2023.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR